

ITEM NO.1501
(For Judgment)

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.373/2006

INDIAN YOUNG LAWYERS ASSOCIATION & ORS.

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

Date : 28-09-2018 This petition was called on for pronouncement
of Judgment today.

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Hon'ble the Chief Justice (on behalf of himself and A.M. Khanwilkar, J.), Hon'ble Mr. Justice Rohinton Fali Nariman, Hon'ble Dr. Justice D.Y. Chandrachud and Hon'ble Ms. Justice Indu Malhotra pronounced four separate judgments of the Bench comprising Hon'ble the Chief Justice, Hon'ble Mr. Justice Rohinton Fali Nariman, Hon'ble Mr. Justice A.M. Khanwilkar, Hon'ble Dr. Justice D.Y. Chandrachud and Hon'ble Ms. Justice Indu Malhotra.

The writ petition is allowed in terms of the signed reportable judgment.

The interlocutory applications, if any, stand disposed of.

(Chetan Kumar)
A.R.-cum-P.S.
(Four signed reportable judgments are placed on the file)

(H.S. Parasher)
Assistant Registrar